

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

205. IA(PLAN)/28/2024 C.P. (IB)/699(MB)2021

IN THE MATTER OF

Metro Global Limited

... Petitioner

Vs

Mundara Estate Developers Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 01.07.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Mythili Gosavi (VC)
Adv. Kajol Punjabi (PH)

For the Income Tax Dept: Adv. Prachi Wazalwar (VC)

ORDER

IA(PLAN)/28/2024- Counsel for the Applicant prays for a short adjournment so as to place on record the affidavit of the SRA with respect to upfront payments to be made. In view of the request made, adjourned to **15.07.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/